

CC No. 199/19

CBI Vs. Virendra Singh & Anrs.

05.08.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI along with Pairvi Officer Sh. K. S. Thakur.

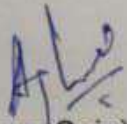
None for the accused persons.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.26/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-7784-7871 dated 30.07.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is listed in the category of final arguments.

It is stated by the Reader that Sh. Ashish Upadhyay, Id. counsel for A-1 has informed that he has to go to the hospital in relation to one of his relative and therefore, he is not in a position to address arguments today.

In these circumstances, put up this matter for final arguments, on 02.09.2020. The time of the next video conference meeting shall be communicated later on.

  
(Anurag Sain)  
Special Judge  
(PC Act)(CBI)11  
RADC/ND/05.08.2020

CC No. 379/19

CBI Vs. N. K. Rai & Anrs.

05.08.2020

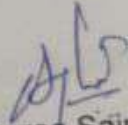
Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith HIO Sh. Mohan Kumar and  
Pairvi Officer Sh. K. S. Thakur.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi  
Sharma, Reader of this Court in terms of office Order No.26/DHC/2020 dated  
30.07.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No.  
Power/Gaz. /RADC/2020/E-7784-7871 dated 30.07.2020 passed by Ld. District &  
Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is listed in the category of arguments on the point of cognizance.

Part arguments on the point of cognizance heard.

As prayed, put up this matter for further arguments on the point of cognizance, on  
28.08.2020. The time of the next video conference meeting shall be communicated later  
on.

  
(Anurag Sain)

Special Judge(PC Act)(CE  
11/RADC/ND/05.08.2020